

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No. 1282/93

New Delhi this the 15th Day of March, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Ms. Vijay Lakshmi,
W/o Sh. Kant Sharma,
R/o X/2485, Raghubar Pura-II,
Gandhi Nagar,
Delhi.

Applicant

(None appeared - though represented)

versus

1. Union of India
through the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi.
2. Director General,
Doordarshan,
Mandi House,
New Delhi.
3. Chief Producer of News,
Doordarshan,
Sansad Marg,
New Delhi.

Respondents

(through advocate Sh. M.L. Verma)

ORDER (ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The material averments in this O.A. are these.
The applicant was given a contract to work as a
Casual Production Assistant for a period of 10 days
beginning on 1.1.1990 and ending on 10.1.1990. She
was continued to be given a contract for a period of
10 days in each month till the month of April, 1993.
She was not given any contract from the month of May,
1993 onwards.

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A counter-affidavit has been filed on behalf of the respondents wherein the material averments are these. The applicant has not worked for 120 days in any of the years. Her working days are given as below:-

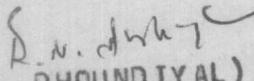
<u>Date of first booking.</u>	<u>No. of days worked in each year.</u>
1.1.1990	1990 - 20
	1991 - 110

She is not, therefore, entitled to the benefit of the scheme.

On 8.3.94 the matter was listed before the Deputy Registrar who reports that the counter-affidavit has been filed but nobody appeared on behalf of the applicant. The case has been called out in the revised list, no one is present on behalf of the applicant, even the rejoinder-affidavit is not on record.

In view of the averments made in the counter-affidavit, this application has no legs to stand upon, which is accordingly dismissed.

There will be no order as to costs.


(B.N. DHOUDIYAL)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

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